

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:4886  
ANSWERED ON:02.09.2011  
HEALTH BILL  
Singh Kunwar Rewati Raman

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Central Laws relating to health passed last year could not be implemented in many States due to various reasons including non-availability of its Hindi version;
- (b) if so, the details thereof, State-wise; and
- (c) the corrective measures taken or proposed by the Government in this regard?

**Answer**

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (c): Three Bills namely (i) Indian Medical Council (amendment) Act, 2010 (ii) Indian Medicine Central Council (Amendment) Act, 2010 and (iii) Clinical Establishment (Registration & Regulation), Bill, 2010 were passed last year.

Prior to Indian Medicine Central Council (Amendment) Act, 2010 coming into force, certain modalities needed to be worked out. The States viz. J&K, West Bengal, Karnataka, Himachal Pradesh, Sikkim, Arunachal Pradesh and U.P., where the Sowa Rigpa is being practiced have, accordingly been requested to give the details about the number of Sowa Rigpa (Amchi) practitioners, both hereditary as well as institutionally qualified details about the institutions imparting education in Sowa Rigpa / Tibetan Medicine and also the details of the course etc.

So far as the Clinical Establishments (Registration & Regulation) Act, 2010 is concerned, it was passed by Parliament and published in the Gazette of India on the 19th August, 2010. However, the Hindi version of the Act was published in the Gazette of India on the 17th February, 2011. Both Hindi and English versions of the Clinical Establishments (Registration & Regulation) Act, 2010 have already been circulated to all States/Union Territories (UTs) requesting for its adoption in their States/UTs. The Act (both in Hindi and English) is also available on this Ministry's website [mohfw@nic.in](mailto:mohfw@nic.in) for general information.

No State/UT has informed this Ministry regarding delay in implementation of the above Central laws in their State/UT due to unavailability of Hindi version.